

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO 695/2016
CA NO.

CORAM:

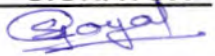

PRESENT: CHIEF JUSTICE M. M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.05.2017

NAME OF THE COMPANY : Presco-Mec Autocomp Pvt. Ltd.
V/s
Piyush Colnisers Ltd.

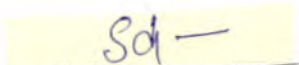
SECTION OF THE COMPANIES ACT: 433(e),434(1)(a)

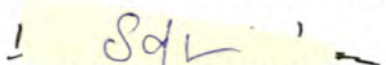
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SUNIL GOYAL	ADVOCATE	PETITIONER/Applicant	
2.	DEEPAK	ADVOCATE	PETITIONER/Applicant	

ORDER

Learned Counsel for the petitioner states that notice under section 8 of the code has not been issued to the respondent. It is now well settled that notice under section 8 of IBC is mandatory and the petition would be considered incomplete in the absence of issuance of such a notice. Learned counsel for the petitioner seeks and is granted two weeks' time to do the needful.

List on 26th of July 2017


(CHIEF JUSTICE M.M KUMAR)
PRESIDENT


(SMT. DEEPA KRISHAN)
MEMBER (T)

Dated: 22-5-17
Kanta